

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)NO.210 OF 2019**

**IN THE MATTER OF:**

Elaine Info Solutions Pvt Ltd

Appellant

Vs

J&A Avenues India Pvt Ltd & Ors

Respondents

Mr Swapnil Gupta and Mr. Neelambika Singh, Advocates for appellant.

Mr. Rajiv Ranjan, Sr. Advocate, Mr Saurabh Jain and Mr Smarth Arora, Advocates for R1 and 2.

Mr. M.L. Sharma and Mr. Rishabh Jain, Advocates for R3.

**ORDER**

**17.09.2019**-Reply on behalf of Respondent No.1 and 2 is taken on record.

Learned counsel for Respondent No.3 prays for extension of time to file reply.

Time is extended by two weeks. There is no appearance on behalf of Respondent No.4. As per Registry report, notice served through speed post has been delivered upon Respondent No.4. The appellant has also filed affidavit of service. Thus the service is declared to have been effected on Respondent No.4. Its appearance is awaited.

2. Process the appeal for final hearing on **21<sup>st</sup> October, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**